

FORM A - PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF "CREATOZ BUILDERS PRIVATE LIMITED."

RELEVANT PARTICULARS

1.	Name of corporate debtor	Creatoz Builders Private Limited
2.	Date of incorporation of corporate debtor	23/11/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Under The Companies Act, 1956.
4.	Corporate Identify Number / Limited Liability Identification Number of corporate debtor	CIN : U54200MH2005PTC157510
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop-3, Prathamesh CHS Ltd, Bldg 0.16-A, New MHADA Colony, Mahakali Caves Road, Andheri East, MUMBAI - 400093, MAHARASHTRA
6.	Insolvency commencement date in respect of corporate debtor	21/11/2023
7.	Estimated date of closure of Insolvency Resolution Process	on or before 19.05.2024 (180 days from the date of commencement of the Corporate Insolvency Resolution Process]
8.	Name and the registration number of the Insolvency Professional acting as Interim Resolution Professional.	Name : Charudutt Pandhrinath Marathe Registration No.: IBBI/PA-001/IP-P00350/2017-18/10651.
9.	Address and e-Mail of the Interim Resolution Professional, as registered with the Board.	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-Mail to be used for correspondence with the Interim Resolution Professional.	Name : Charudutt Pandhrinath Marathe Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : IP.Lokshakti@gmail.com
11.	Last date for the submission of claims	12.12.2023 (14 days from the date of appointment of Interim Resolution Professional, which is taken as 28.11.2023, as the order of Hon. NCLT, Mumbai in CP (IB) / 745 / MB / 2020 dated 21.11.2023, was received by IRP, as downloaded from Court's Website, on 28.11.2023)
12.	Classes of Creditors, if any, under clause (b) of Sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional.	Name of Class(es) - 1. Home Buyers (for "Jade Residences", Wagholi, Pune and any other Project by the CD.)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class).	1. Shri. Prashant Jain, Pune. 2. Shri. Vivek Dabhade, Pune. 3. Shri. Sunil Nanal, Pune.
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	Web Link : https://ibbi.gov.in/en/home/downloads Physical Address : -- N.A. --

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "Creator Builders Private Limited " on 21.11.2023. The Creditors of "Creator Builders Private Limited " are hereby called upon to submit their claims with proof **on or before 12.12.2023** to the Interim Resolution Professional at the address of communication mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by the electronic means only. All other creditors, including operational creditors, workmen and employees, may submit their claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No.13 to act as authorised representative of the class, in Form CA.

The claim, with proof, is to be submitted by way of the following specified forms (available at <https://ibbi.gov.in/home/downloads>) along with a notarised affidavit given therein -

Form B - for claims by Operational Creditors

Form C - for claims by Financial Creditors

Form D - for claims by Workmen and Employees

Form E - for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors (other than Financial Creditors & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : November 30, 2023
Place : Nagpur

Charudutt Pandhrinath Marathe
Interim Resolution Professional, for Creator Builders Private Limited.